Title: Point of order relating to Rule 98 and 99.

PROF. SAUGATA ROY (DUM DUM): Madam, please refer to Rules 98 and 99. Rule 98 - Bills other than Money Bills passed by the House and transmitted to the Council is returned to the House with amendments, it shall on receipt be laid on the Table. Rule 99 - After the amended Bill has been laid on the Table, any Minister in the case of a Government Bill, or in any other case any member may, after giving two days' notice, or with the consent of the Speaker without notice move that the amendments be taken into consideration.

Now, in this Motion that the hon. Law Minister is moving, this Bill, as amended, has not been laid on the Table of the House. It was circulated only this morning. It has not been tabled formally. You should first table them. Secondly, there should be two days' notice after a Bill from the Council is sent to this House. This two days' notice has not been given. We received the Bill this morning.

With the consent of the Speaker, the Minister can move a Motion for the consideration of the Bill. But where is the mention of your consent in this matter in the Order Paper? If you have not given consent, then, somebody should move a Motion to waive this Rule under Rule 388. Neither has been done. We are fully in support of the Lokpal Bill but Madam, my interest is to see that the Rules and Procedures of the House are properly followed, and he has not mentioned why this two days' notice has been waived? Whether you have given consent for laying of the Bill today? Why the Bill was not tabled in the House? When Mr. Sibal was laying the Papers on the Table of the House, why did he not lay it on the Table of the House before starting to move for consideration of the amended Bill with the amendments from the Rajya Sabha.

Madam, I seek a ruling on this because unless we observe the procedure, we would set a bad precedent for posterity. For the future, you must clear up this point before you allow Mr. Sibal to move his Motion.

## 12.14 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary and Shri M. Venugopala Reddy went back to their seats.

MADAM SPEAKER: Hon. Members, I agree that as per practice, amendments made by Rajya Sabha to a Bill passed by Lok Sabha are circulated to the Members of Lok Sabha, only after the Bill, as returned by Rajya Sabha, with amendments, have been laid on the Table of Lok Sabha.

Hon. Members would appreciate that the Lokkpal and Lokayuktas Bill being an important piece of legislation, as it was agreed in the Business Advisory Committee meeting held yesterday that Lok Sabha would consider the amendments made by Rajya Sabha today itself.

...(Interruptions)

MADAM SPEAKER: I have given my consent and two days' notice period has been waived.

**शी शेलेन्द्र कुमार (कोशाम्बी):** अध्यक्षा जी, माननीय मुलायम शिंह जी ने नोटिस दिया हैं, उन्हें बोलने का मौका देना चाहिए।...(<u>व्यवधान</u>)

अध्यक्ष महोदया : हम माननीय मुलायम सिंह जी को बुलाएंगे, आप बैठ जाइये।

MADAM SPEAKER: The other thing is, the Bill, amended by Rajya Sabha, has been laid today in the morning. I have also waived the requirement of two days notice period. Therefore, I rule out the point of order.

Shri Kapil Sibal.

## 12.15 hrs

At this stage, Shri L. Rajagopal and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

## 12.15 Â<sup>1</sup>/<sub>4</sub> hrs

At this stage, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

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12.15 ½ hrs